

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI SIS RAM OLA) : (a) and (b) Under notification No. 4/97 dt. 1.3.97, 21 specified bulk drugs as mentioned in list 1 and only 24 specified goods used in their manufacture as mentioned in list 2 attract nil rate of Excise Duty.

(c) and (d) List 2 under notification No. 4/97 dt. 1.3.97 does not include all the goods used in the manufacture of bulk drugs mentioned in list 1 but only such goods in whose case the Govt. has decided to levy Excise Duty at nil rate.

Investigation of FIRs

3588. SHRI JAI PRAKASH (HARDOI) : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether cases have been reported where investigating officers of Delhi and Uttar Pradesh police (IOs) have finalised/filed FIRs without actually visiting the sites and collection of evidence; and

(b) if so, the number of such cases and action taken against the defaulters ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) No such case has been reported in respect of the Delhi Police. Information in regard to the State of Uttar Pradesh is being collected.

[Translation]

Pollution from Tehri Dam

3589. SHRI BANWARI LAL PUROHIT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the dust emanating from the digging work by construction companies at Tehri Dam has been adversely affecting the forests, flora, fauna, health of people and animals;

(b) whether the people had lodged complaints in December, 1996 in this regard with Hanumant Rao Expert Committee appointed by the Government on environmental and Rehabilitation aspect;

(c) if so, whether any enquiry has been conducted in this regard;

(d) if so, the details thereof and the action proposed to be taken in this regard; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) No, Sir.

(b) to (e) Expert Committee constituted by Ministry of Power visited project site in December 1996. During the Committee's visit some local persons mentioned problem of dust from vehicles playing on the haul roads at the Tehri dam. Project authorities undertake measures to contain rising of dust by sprinkling water at intervals on the haul roads.

[English]

Sunderbans

3590. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether a large chunk of the Sunderbans Sanctuary has been converted into residential site;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to protect the sanctuary?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Agriculture Development Finance Companies

3591. SHRI R. SAMBASIVA RAO : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State level agriculture development finance companies are being set up in the Andhra Pradesh and Tamil Nadu;

(b) whether the setting up of these State level companies was announced by the Finance Minister in the Budget 1996-97;

(c) if so, the names of States where such companies have been set up so far; and

(d) the extent to which the setting up of the State level companies have produced the desired results ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir. State level Agricultural Development Finance Companies have been incorporated in Andhra Pradesh, Tamil Nadu and Karnataka.

(b) Yes, Sir. Hon'ble Finance Minister in his Budget Speech 1996-97 has announced that the State level Agricultural Development Finance Companies would be set-up with NABARD as chief promoter.

(c) and (d) So far, three companies have been incorporated in the States of Tamil Nadu, Andhra Pradesh

and Karnataka only and they are yet to commence their business.

[*Translation*]

Smuggling of Deer's Meat

3592. PROF. OM PAL SINGH 'NIDAR' : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the meat of Deer and Blue bull is being smuggled to Pakistan from India;

(b) if so, the states from which the meat is being smuggled; and

(c) the steps being taken by the Government to check such smuggling?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) No such case has come to notice. However, the steps being taken to prevent smuggling of wildlife and wildlife products are given below :

- (i) Hunting of wild animals included in Schedules I to IV of the Wild Life (Protection) Act, 1972, has been banned by law.
- (ii) This Ministry has set up a National Coordination Committee consisting of representatives of all major enforcement organisations such as : Customs, revenue intelligence, CBI, Police, BSF, ITBP, RPF and foreign Post Office, Traffic-India and Wildlife authorities to enable effective inter-departmental cooperation and coordination to deal with the problem of illegal trade in wildlife and wildlife products.
- (iii) Training programmes on enforcement and implementation of wildlife and other related laws and international conventions have been organised for all the enforcement agencies during 1995 and 1996.
- (iv) Raids are carried out by the wildlife authorities, in cooperation with other enforcement agencies if necessary, whenever information of illegal trading in wildlife is received.
- (v) India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) under which international trade in endangered species and their parts and derivatives is strictly regulated.
- (vi) Rewards are given to informers for gathering intelligence regarding illegal trade and smuggling of wildlife products.

(vii) A Committee set up by this Ministry to look into issues related to illegal trade in wildlife and wildlife products has recommended specific measures to deal with this problem and these are being followed up with the States for implementation.

(viii) Regional and sub-regional offices of Wildlife Preservation have been set-up mainly at the major export centres of the country to prevent illegal trade and smuggling of wildlife products.

Deployment of Central Industrial Security Force in Uttar Pradesh

3595. DR. BALI RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of places and units in Uttar Pradesh where the security personnel of Central Industrial Security Force are posted for the security duty;

(b) the number of duty hours for which these security personnel are to work daily; and

(c) the facilities provided by the Government to the security personnel for working more than the eight hours?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAOBOOL DAR) : (a) A statement is attached.

(b) Security personnels are deployed on continuous duty for 8 hours in a day.

(c) Security personnels are provided with Refreshment Allowance for working more than eight hours in a day.

Statement

1. Government Opium & Alkaloid Factory, Ghazipur.
2. Indian Telephone Industries, Naini, Allahabad.
3. Fertilizer Corporation of India, Gorakhpur.
4. Telephone Instruments Factory, Naini.
5. Bharat Pumps and Compressors Limited, Naini.
6. Indian Oil Corporation, Mathura.
7. Bharat Heavy Electricals Limited, Jhansi.
8. BHEL, Haridwar.
9. BHEL, Central Foundry & Forge Plant, Haridwar.
10. Indian Drugs and Pharmaceuticals Limited, Rishikesh.
11. Singrauli Super Thermal Power Project, Shakti Nagar.
12. Paricha Thermal Power Station, Jhansi.